PRE-OFFER ADVERTISEMENT IN TERMS OF REGULATION 18(7) OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS 2011, AS AMMENDED, TO THE PUBLIC SHAREHOLD

RESPONSE INFORMATICS LIMITED

 $\begin{tabular}{ll} \textbf{Corporate Identification Number (CIN):} L72200TG1996PLC025871 \\ \textbf{Regd. Off.: } 3-10-20/7A, Gokhalenagar, Ramanthapur, Hyderabad-500013 | \textbf{Tel.: } +91-40-27035279 \\ \end{tabular}$ Corp. Off.: Suite No. 405, 4th Floor, Riviera Apartments, Behind Model House, Dwarakapuri Colony, Panjagutta, Hyderabad-500082 | Tel.: +91-40-48522701 | E-mail: response@responseinformaticsltd.com Website: www.responseinformaticsltd.com

This Advertisement ('Offer Opening Public Announcement') is being issued by Ashika Capital Limited ('Manager to the Offer') for and on behalf of Subramaniyam Seetha Raman ('Acquirer') along with the Persons Acting in Concert ('PAC') Mr. Seetharaman Subramanian Manchapara ('PAC 1'), Mrs. Bhuvaneswari Seetharaman ('PAC 2'), Mr. Suresh Bhumkar ('PAC 3') and Mrs. Sarita Bhumkar ('PAC 4') [PAC 1, PAC 2, PAC 3 and PAC 4 are collectively referred to as 'PAC'] in their capacity as Persons Acting in Concert with the Acquirer for this Offer, pursuant to and in compliance with Regulation 18 (7) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and subsequent amendments thereto ('SEBI (SAST) Regulations, 2011') in respect of the Open Offer to acquire up to 15,53,900 fully paid-up Equity Shares having face value of ₹ 10 each, representing 26% of the voting share capital of Response Informatics Limited ('Target Company'), under Regulation Regulations 3(1) & 4 and other applicable provisions of the SEBI (SAST) Regulations, 2011.

The Offer Opening Public Announcement is to be read with in continuation of and in conjunction with Public Announcement issued on June 29, 2018 ('PA'), the Detailed Public Statement dated July 05, 2018 ('DPS'), which was published in Financial Express (English National Daily)-All Editions, Jansatta (Hindi National Daily)-All Editions, Mumbai Lakshdeep (Marathi Regional Daily)-Mumbai Edition and Nava Telangana (Telugu Regional Daily)-Hyderabad Edition and Letter of Offer dated October 08, 2018 ('LoF').

Unless otherwise specified, the capitalized terms used herein but not specifically defined shall have the same meaning ascribed to such terms in the PA, DPS and LoF.

- 1. The Offer Price is ₹ 7.15 (Indian Rupees Seven and Fifteen Paise Only) per equity share, payable in cash. There was no revision in Offer Price since the date of PA
- 2. The Committee of Independent Directors ('IDC') of the Target Company is of the opinion that the Offer Price is fair and reasonable and in compliance with the SEBI (SAST) Regulations, 2011. The Members of IDC further recommended the public shareholders to check the Current Market Price and do an independent evaluation of the Offer and take an informed decision to either surrender their shares in the Offer or remain invested. The Recommendation of IDC was published on October 17, 2018 in the same newspapers in which the DPS was published.
- 3. This Offer is not a Competing Offer in terms of Regulation 20 of the SEBI (SAST) Regulations, 2011 and there has been no Competing Offer to this Offer.
- 4. The Letter of Offer ('LoF') has been dispatched on October 11, 2018, to the eligible public shareholders of the Target Company, as on the Identified Date i.e. October 05, 2018.
- 5. Please note a copy of the LoF together with Form of Acceptance-cum-Acknowledgement (Form of Acceptance) has been submitted to SEBI and will be available on SEBI's website (www.sebi.gov.in) and eligible Shareholders can apply by downloading such form from SEBI's website. Further, in case of non-receipt/non-availability of the Form of Acceptance, the application can be made on plain paper, before the date of closure of Tendering Period i.e. November 02, 2018 (Friday), along with the following details:
- i. In case of Equity Shares held in physical form: Eligible Public Shareholders with Equity Shares held in physical form may participate in the Offer, by approaching their broker(s) and providing the following details: Name(s) and address(s) of sole/ joint holder(s) (if any), number of Equity Shares held, number of Equity Shares tendered, distinctive numbers, folio number, self attested PAN card copy, self attested copy of address proof, original share certificate(s), original broker contract note of a registered broker (in case of unregistered shareholders) and valid share transfer form(s).
- ii. In case of Equity Shares held in dematerialized form: Eligible Public Shareholders with Equity Shares held in dematerialized form may participate in the Open Offer by approaching their respective Selling Broker(s) indicating the details of Equity Shares they intend to tender in the Open Offer. Public Shareholders holding Equity Shares in dematerialized form are not required to fill any Form of Acceptance.
- 6. In terms of Regulation 16(1) of the SEBI (SAST) Regulations, 2011, the Draft Letter of Offer ('DLoF') had been submitted to SEBI on July 13, 2018 (Friday). In terms of the provisions to Regulation 16(4) of the SEBI (SAST) Regulations, 2011, SEBI vide its letter dated October 03, 2018 (Wednesday), conveyed its comments on the DLoF. All the comments have been duly addressed/incorporated in the LoF.
- 7. Further, the shareholders of Target Company are requested to note the following:
- a. As the publication houses will be closed on October 18, 2018 (Thursday), on the occasion of Dashera, and newspapers will not available on October 19, 2018 (Friday), this Offer Opening Public Announcement is being released on October 18, 2018 (Thursday) instead of October 19, 2018 (Friday), which was disclosed in the Lof. Accordingly, the "Date of publication of Offer opening Public Announcement in the newspapers in which the DPS was published" appearing on the back side of the Cover Page of the LoF should be read as October 18, 2018 (Thursday).
- b. Kanneganti Ravi Kumar has been appointed as Company Secretary and Compliance Officer of the Target Company with effect from October 01, 2018.
- c. Prakash Babu Kondeti (DIN: 01857170) has been appointed as Independent Director of the Target Company, in place of Praveen Kochukrishnan Nair (DIN: 02717029) in the Annual General Meeting of the Target Company held on September 29, 2018.
- d. The Corporate Office of the Target Company was shifted to Suite No. 405, 4th Floor, Riviera Apartments, Behind Model House, Dwarakapuri Colony, Panjagutta, Hyderabad-500082.
- 8. The Open Offer will be implemented by the Acquirer and PAC through a Stock Exchange Mechanism made available by BSE Limited, Mumbai ('Designated Stock Exchange') in the form of a separate window ('Acquisition Window'), as provided under the SEBI (SAST) Regulations, 2011 and SEBI Circular CIR/CFD/POLICYCELL/1/2015 dated April 13, 2015 read with SEBI Circular CFD/DCR2/CIR/P/2016/131 dated December 9, 2016 issued by SEBI and notices / guidelines issued by Designated Stock Exchange and the Clearing Corporation in relation to the mechanism / process for acquisition of shares through stock exchange pursuant to the tender offers under takeovers as amended and updated from time to time. For further details, please refer to the section titled 'Procedure for Acceptance and Settlement of Offer' on page 16 of the LoF.
- 9. The Acceptance Date and Settlement Date for the Offer are November 14, 2018 and November 15, 2018 respectively.
- 10.As on the date, to the best of the knowledge and belief of the Acquirer and PAC, there are no statutory or regulatory approvals required to acquire the Equity Shares tendered pursuant to this Open Offer. However, in case of any other statutory or regulatory approvals being required and/or become applicable at a later date before the closing of the Tendering Period, this Open Offer would be subject to the receipt of such approvals.

The acquisition of equity shares under the Open Offer tendered by Non-Resident Indians ('NRIs') and Overseas Corporate Bodies ('OCBs') is subject to the approval / exemption from the Reserve Bank of India ('RBI'). NRI, OCB and any other non-resident holders of Equity Shares must obtain all requisite approvals, if any, to tender the Equity Shares held by them in this Offer and submit such approvals alongwith the documents required to accept this Offer.

11. Schedule of Activities of this Offer is as follows:

Activity	Original Schedule (Date & Day)	Revised Schedule (Date & Day)	
Date of Public Announcement (PA)	June 29, 2018 Friday	June 29, 2018 Friday	
Publication of the DPS in Newspapers	July 06, 2018 Friday	July 06, 2018 Friday	
Last date for filing of the Draft Letter of Offer with SEBI	July 13, 2018 Friday	July 13, 2018 Friday	
Last date for public announcement of the Competing Offer(s)	July 27, 2018 Friday	July 27, 2018 Friday	
Last date for receipt of SEBI observations on the Draft Letter of Offer (in the event SEBI has not sought clarifications or additional information from the Manager to the Offer)	August 03, 2018 Friday	October 04, 2018 Thursday	
Identified Date#	August 07, 2018 Tuesday	October 05, 2018 Friday	
Last date by which the Letter of Offer is to be dispatched to the Public Shareholders, whose name appears on the register of members on the Identified Date	August 13, 2018 Monday	October 12, 2018 Friday	
Last date for upward revision of the Offer Price and/or Offer Size	August 20, 2018 Monday	October 16, 2018 Tuesday	
Last Date by which the Committee of the Independent Directors of the Target Company shall give its recommendation to the Public Shareholders of Target Company for this Offer	August 21 2018 Tuesday	October 17, 2018 Wednesday	
Date of publication of Offer opening Public Announcement in the newspapers in which the DPS was published	August 23, 2018 Thursday	October 18, 2018 Thursday	
Date of Commencement of the Tendering Period (Offer Opening Date)	August 24, 2018 Friday	October 22, 2018 Monday	
Date of Closure of the Tendering Period (Offer Closing Date)	September 06, 2018 Thursday	November 02, 2018 Friday	
Last date of communicating the rejection/ acceptance and completion of payment of consideration for accepted tenders or return of unaccepted/ rejected Equity Shares	September 24, 2018 Monday	November 20, 2018 Tuesday	

Identified Date is only for the purpose of determining the names of the shareholders as on such date to whom the Letter of Offer would be

The Acquirer and PAC accept full responsibility, jointly and severally, for the information contained in this Offer Opening Public Announcement and also for their obligations as laid down and shall be liable for ensuring the compliance with in terms of the SEBI (SAST) Regulations, 2011.

A copy of this Offer Opening Public Announcement is expected to be available on SEBI's website at www.sebi.gov.in.

Issued by the Manager to the Offer:



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For and on behalf of

Acquirer	PAC 1	PAC 2	PAC 3	PAC 4
Sd/- Subramaniyam Seetha Raman	Sd/- Seetharaman Subramanian Manchapara	Sd/- Bhuvaneswari Seetharaman	Sd/- Suresh Bhumkar	Sd/- Sarita Bhumkar

Place: Mumbai Date: October 17, 2018